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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 219/2017 with C.P. No. 146/241-242-244/NCLT/AHM/2017

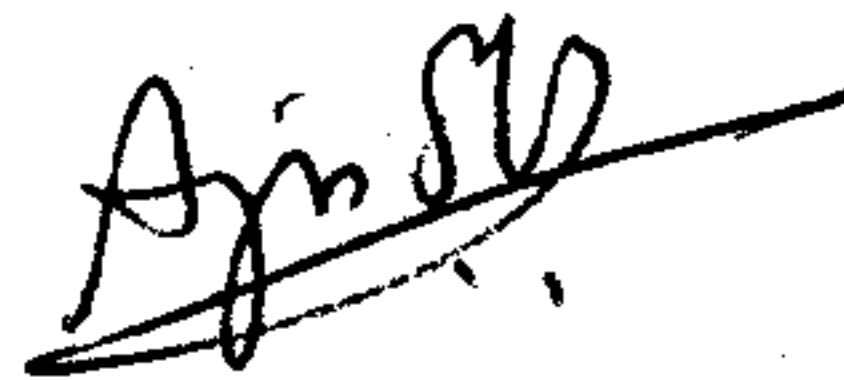

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.09.2017**

Name of the Company: Kiritbhai Fulchand Vakharia & Anr.
V/s.
Shweta Organisers Pvt. Ltd. & Ors.

Section of the Companies Act: Sections 241, 242 and 244 of the Companies
Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	A. R. Sheth	Adv. & Solicitor	Petitioners	
2.	Ayaan Patel (For, A.V. Vakil)	Advocate Advocate	Respondents	

ORDER

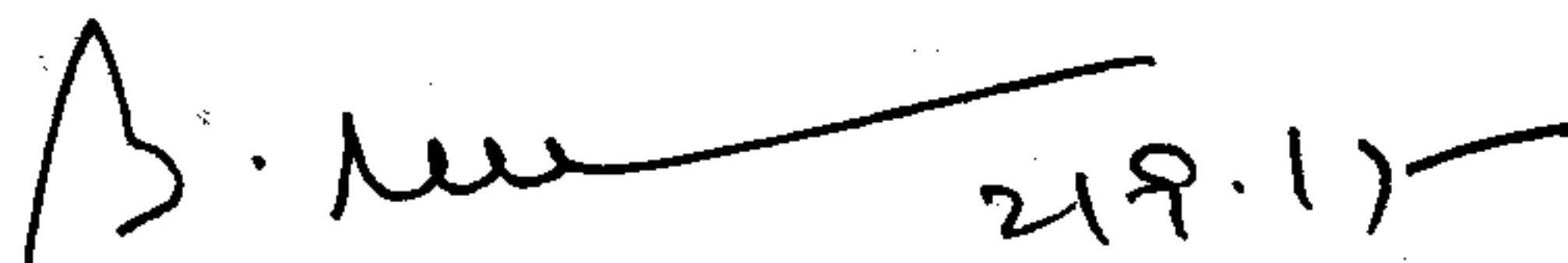
Learned Advocate Mr. Arjun Sheth present for Original Petitioner. Learned Advocate Mr. Ayaan Patel i/b Learned Advocate Mr. Apurva Vakil present for Original Respondent Nos. 1, 2 and 6 to 14. None present for other Respondents.

Rejoinder filed in IA 219/2017.

Further affidavit filed by Original Petitioner stating seven shops detailed annexure A-1 in the additional affidavit have not been sold so far as per the register of the concerned Sub Registrar. Respondents counsel represented that he will verify and file reply affidavit about the shops mentioned in the Annexure A-1 of the further Affidavit by 04.10.2017.

At request of learned Counsels for both side.

List the matter for hearing on 13.10.2017 on the aspects of limitation, eligibility and waiver.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 21st day of September, 2017.